

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8138 of 2021

Deepak Sahu @ Deepak Kr. Sahu @ Deepak Kumar Sahu	Petitioner
Versus			
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner		: Mr. A. K. Chaturvedy, Advocate
For the State		: Mr. Arup Kr. Dey, A.P.P.

02/06.09.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. A. K. Chaturvedy, learned counsel for the petitioner and Mr. Arup Kr. Dey, learned A.P.P. for the State.

The petitioner is an accused in connection with Sadar P.S. Case No. 431 of 2020.

The marriage of the daughter of the informant was solemnized with the petitioner in the year 2017. It has been alleged that there was a demand of Rs. 50,000/- and on non-fulfillment of which, she was subjected to torture. In April 2020, the petitioner seems to have lodged a missing report of the daughter of the informant.

Mr. Chaturvedy, learned counsel for the petitioner submits that since his wife was missing and which fact was known to the informant, the petitioner being the husband had instituted a missing report before the police station. It has further been stated that save and except the confessional statement of the petitioner which has been extracted under duress and the recovery of a nail there is nothing on record to indicate about the involvement of the petitioner in committing the death of his wife. It has further been stated that none of the witnesses have disclosed about the relationship the petitioner shared with the deceased. Learned counsel further adds that the petitioner is in custody since 28.12.2020.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

It appears that the petitioner had confessed and on the basis of his confession nail was recovered from the place where it was suspected that his wife was burnt. The petitioner has not been able to explain the circumstances which led to his wife

becoming traceless. The aforesaid facts indicate strong circumstances of the petitioner being involved in committing the death of his wife.

Regard being had to the above, I am not inclined to grant bail to the petitioner which stands rejected.

(Rongon Mukhopadhyay, J.)

Umesh/-